

Member said, there is the Ministry of Health, the Ministry of Community Development, the local works division, and the Home Ministry for the backward classes, the Scheduled Castes and Scheduled Tribes. The whole idea of the Central Drinking Water Board is to co-ordinate the efforts of all these Ministries so that we can tackle the problem more effectively.

Shri Tyagi: Too many cooks spoil the broth.

रक्सौल हवाई अड्डा

*११७२. श्री विभूति मिश्र : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार ने चम्पारन, बिहार के रक्सौल में हवाई अड्डे के निर्माण को पूरा करने की निश्चित तिथि के बारे में निर्णय कर लिया है ;

(ख) यदि हां तो वह तिथि क्या है ;

(ग) क्या दिल्ली-काठमांडू सेवा के विमान मार्ग में रक्सौल पर रुकेंगे ; और

(घ) क्या यह सच है कि सरकार का विचार रक्सौल को अन्तर्राष्ट्रीय हवाई अड्डा घोषित करने का है ?

परिवहन और संचार मंत्री (श्री जगजीवन राम) : (क) और (ख) पैमेंजर रोड और अप्रोच रोड के अलावा रक्सौल पर बाकी दूसरे काम तकरीबन पूरे हो चुके हैं। एयरो-ड्रॉम पर सभी कामों के पूरा होने के लिये कोई तारीख मुकर्रर नहीं की गई है।

(ग) और (घ) फिलहाल एसी कोई तजवीज नहीं है।

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि क्या नेपाल के इपार्टमेंट को देखते हुए सरकार दिल्ली से काठमांडू और रक्सौल को लिंक करना चाहती है जैसे कि पाकिस्तान ने कराची से काठमांडू को लिंक किया है।

श्री जगजीवन राम : जैसा मैं ने कहा, अभी तो आई० ए० सी० के पास एसी कोई तजवीज नहीं है लेकिन प्रश्न रक्षित जाने वाले यात्रियों की इतनी संख्या हो कि वहा हवाई जहाज ले जाना आवश्यक हो तो आई० ए० सी० इस पर विचार करेगी।

श्री विभूति मिश्र : वहां यह काम चार पांच छः माल से चल रहा है। क्या सरकार कोई अर्वाध निश्चित करेगी कि इतने दिनों में इस काम को पूरा कर देना चाहिये, या कि इसी तरह से काम चलता रहेगा ?

श्री जगजीवन राम : रफ्तार की तेजी या नरमी इस पर भी मूनर्हासर करती है कि स्थान कैसा है। लेकिन अब मैं देखूंगा कि काम जल्दी हो जाय।

Shri P. G. Sen: In view of the importance of this aerodrome, and in view of the fact that there is another rail-cum-road through Jogbani, may I know whether the Government has any proposal to erect an aerodrome there too?

Mr. Speaker: Let us have the first one first. Next question.

Crimes on Railways

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*1174. } Shri P. R. Chakraverti:
} Shri Balmiki:

Will the Minister of Railways be pleased to state:

(a) whether Government are aware of the increasing number of acts of assaults and violence on the passengers travelling by higher classes, specially during night time;

(b) if so, what steps have been taken to save their life and property;

(c) the number of accidents entailing risk to passengers that occurred during January, February, March and April 1962 on the Northern Railway; and

(d) the number of cases out of these which relate to looting and murder respectively?

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): (a) Government are fully alive to the situation but the acts of assaults and violence on upper class passengers, specially during night time, are not on the increase.

(b) The responsibility for checking crime in trains rests with the State Governments. Notwithstanding this, the Railways on their part have taken certain precautionary measures with a view to providing as much security and safety in rail travel as are within their competence. Some of these measures are detailed in the statement laid on the table of the Sabha. [See Appendix III, annexure No. 50].

(c) and (d). On the Northern Railway there have been only 2 incidents of robbery (one each in February and April 62), which entailed risk to passengers travelling in upper classes.

Shri P. R. Chakraverti: Are the Government aware that some miscreants make it a point to board the train just before it starts and then wait for the opportunity to do the mischief?

Shri Shahnawaz Khan: This is one of the techniques adopted by them.

Shri P. R. Chakraverti: If so, is there any arrangement made to station police officials at the strategic points?

Mr. Speaker: If the hon. Member has got many other techniques also, he can convey them to the Railway Minister.

Shri P. R. Chakraverti: This is one of the most important techniques.

Shri Shahnawaz Khan: The people entering the compartments may be in possession of *bona fide* tickets and we cannot prevent anybody, even if he is a dacoit, from entering a compartment if he has a ticket with him.

Dr. L. M. Singhvi: The allegation is also made that there are certain gangs which operate in the railways and that they are in league with the railway police people. Has the Government done anything to unearth the links between these gangs and the railway police authorities?

Shri Shahnawaz Khan: Railway police have very effectively liquidated a large number of gangs who are operating and they are trying their utmost, in cooperation with the Railway Protection Force, to wipe out the remaining gangs also.

श्री विभूति मिश्र : मंत्री महोदय वरारबर यह कहते हैं कि ला एंड आर्डर स्टेट का सर्वज्वट है। रेलवेज जोकि स्टेट का एक कर्मशियल डिपार्टमेंट है तो क्या स्टेटल गवर्नमेंट का यह कर्तव्य नहीं है कि जो यात्री रेलों पर सफर करे उन की वह रक्षा करे ?

अध्यक्ष महोदय : उन्होंने यह कहा तो है कि वाकजूद इस के कि यह सर्वज्वट स्टेट गवर्नमेंट का है फिर भी रेलवेज उस का इन-जाम कर रही है ।

श्री विभूति मिश्र : अध्यक्ष महोदय, इस के पहले माननीय मंत्री ने बतलाया था कि दो वाक्यात हुए। मेरे सवाल के जवाब में उन्होंने कहा था कि लखनऊ और दिल्ली के बीच में एक वाक्या हो गया। मैं जानना चाहता हूँ कि स्टेटल गवर्नमेंट उस के ऊपर क्या कार्यवाही कर रही है ?

The Minister of Railways (Shri Swaran Singh): So far as this question of the responsibility of State Governments is concerned, I would like to remind the House that this is not only their responsibility, but also their prerogative. Wherever there are Central Government workshops or plants or any other installations in any State, law and order is not only their responsibility, but their prerogative. But let us not imagine that they would not do their duty. There is complete co-operation. But in spite of all co-operation, crime can take place in railways as it can take place anywhere else.

Shri Tyagi: It has come to the notice of the public at large that there are certain gangs who are acting on railway trains as vendors of certain articles and sometimes as beggars and they generally indulge in crimes. Have Government taken any steps to stop such gangs of vendors and beggars travelling on the trains?

Shri Shahnawaz Khan: Yes, Sir; instances have come to our notice from time to time and we have launched an intensive drive specially to deal with such people.

Uniform rates of Electricity in Delhi

*1175. **Shri Shiv Charan Gupta:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether different rates for light and fans, domestic power and industrial power exist in the areas of Municipal Corporation of Delhi and New Delhi Municipal Committee; and

(b) if so, the steps Government propose to take to have uniform rates in the union territory of Delhi?

The Minister of State in the Ministry of Irrigation & Power (Shri Alagesan): (a) Yes, Sir. The rates charged by the New Delhi Municipal Committee are higher.

(b). A Tariff Advisory Committee has been appointed to examine the financial operations of the Electricity Department of the New Delhi Municipal Committee and to suggest whether its rates of supply can be reduced to the level of those charged by the Delhi Municipal Corporation. The recommendations of the Committee are awaited.

Shri Shiv Charan Gupta: Is it a fact that in the areas of the Municipal Corporation of Delhi itself, there are different rates prevailing in Narela, Shahdara and the remaining areas of the Municipal Corporation of Delhi?

Shri Alagesan: As I said, in the areas served by the New Delhi Municipal

Committee, the rates charged are higher than the rates charged by the Delhi Municipal Corporation.

Shri Shiv Charan Gupta: My question was whether in the areas of the Municipal Corporation of Delhi itself three rates are charged in Narela, Shahdara and in the remaining areas of the Corporation?

Shri Alagesan: I do not know whether these areas lie in the Delhi Municipal Corporation or in the New Delhi Municipal Committee. I should like to have separate notice.

Shri Harish Chandra Mathur: May I know what is the attitude of the New Delhi Municipal Committee and whether they have communicated their reaction in this matter to the Central Government, and whether this committee is appointed in consultation with them?

Shri Alagesan: Yes, Sir; there is a representative of the New Delhi Municipal Committee also on this Advisory Committee.

Shri Maheswar Naik: What is the difference in the charges for domestic consumption of power and for industrial consumption of power?

Shri Alagesan: It is a long list; I can read it.

Shri Maheswar Naik: I wanted to know what is the difference between the charges for domestic consumption and for industrial consumption.

Shri Alagesan: In the New Delhi Municipal Committee, for domestic power, the charge is 9 nP per KWH plus 1nP per KWH charged as electricity tax. For commercial load and industrial power upto 10 KWH, the charge is 13 nP per KWH plus 1 nP per KWH charged as electricity duty. For industrial loads above 10 KW upto 100 KW, for the first 2000 KW, per month the charge is the Delhi Electricity Supply Undertaking bulk rate plus 100% and so on.